

(xii) collection of crime intelligence and conducting of surprise raids by the staff of the Crime Intelligence of the Railways as well as Central Crime Bureau, Railway Board, with a view to tracking down criminals and receivers of stolen goods;

(xiii) Maintenance of close coordination between Government Railway Police, Railway Protection Force and Railway Staff;

(xiv) Proper supervision and careful tallying of packages during loading and unloading operations;

(xv) intensified supervision at break-of-gauge transshipment points and repacking points;

(xvi) prompt fixation of staff responsibility;

(xvii) check up of Damage and Deficiency Messages issued by destination stations and preparation of test vans to detect fictitious Damage and Deficiency Messages; and

(xviii) Monitoring of unconnected consignments lying at stations.

12.00 hrs.

(Interruptions)

श्री राम विलास पासवान (हार्जीपुर) :
हम लोगों ने एडजोर्नमेंट मोशन दिया है।

राजधानी : 11:15

प्रध्यक्ष महोदय : आप बगैर मेरी
इजाजत के क्यों बोलते हैं। मैं सुनूंगा।

You can seek my consent. I will allow you.

(Interruptions)**

MR. SPEAKER: Nothing is allowed. Nothing will go on record.

SHRI GEORGE FERNANDES (Mazafarpur): I seek your permission to make a submission, Sir. (Interruptions)

MR. SPEAKER: Please sit down. I will allow you if there is any...

(Interruptions)

MR. SPEAKER: Please sit down. I Will listen to you. I have to make certain announcements.

12.01 hrs.

MOTION FOR ADJOURNMENT

DEATHS DUE TO CONSUMPTION OF SPURIOUS LIQUOR IN DELHI

MR. SPEAKER: During the last session. I had received a number of Adjournment Motions on the subject of reported deaths and blinding of a number of persons as a result of consumption of poisonous and spurious liquor in certain places of Haryana and Punjab, and I had pointed out that it was a matter of concern to all of us when such a large number of deaths and cases of blindness occurred in several States due to the consumption of spurious liquor. I urged the Government to consider the matter and impress upon the authorities concerned the need for taking concerted and effective measures to obviate the occurrences of such tragic incidents.

Normally, when debate on the President's Address is taking place in the House, there is hardly any occasion for Adjournment Motion to discuss a specific matter, as all such matters can well be covered in the general discussion.

However, having regard to the fact that tragic loss of life continues to occur and according to the Press, even in Delhi this is the second incident which has occurred this year, I feel that I should give my consent in these pressing circumstances to the moving of the Adjournment Motion under rule 56.

The notice given by Shri Nadar has secured first place in the ballot. He

may now ask for leave of the House to move the motion.

SHRI A. NEELALOHITHADASAN NADAR (Trivandrum): I seek the leave of the House to move my Adjournment Motion regarding the death of 8 persons and illness of several persons due to the consumption of illicit liquor in Delhi, the capital of our nation, and the serious situation arising out of it.

MR. SPEAKER: Is the leave to move the motion opposed?—No. Therefore, the leave is granted. The Adjournment Motion will be taken up at 4 p.m. and 2-1/2 hours will be allotted for its discussion.

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12.04 hrs.

RE. QUESTIONS OF PRIVILEGE,
ETC.

श्री रामावतार शास्त्री (पटना) : हम लोगों की भी सुनिये । . . (व्यवधान) . . .

अध्यक्ष महोदय : मैं सुनता तो हूँ ।

श्री जगपाल सिंह (हरिद्वार) : अध्यक्ष महोदय, मैंने प्रिविलेज मॉशन दिया है . . . (व्यवधान) . . .

SHRI RAVINDRA VARMA (Bombay North): Sir, I had sought your permission (Interruptions).

MR. SPEAKER: Please speak one by one. I will come to you.

SHRI RAVINDRA VARMA: Sir, I had written to you seeking your consent to raise a matter of privilege under rule 222 regarding the conduct of hon. Member Mr. H. K. L. Bhagat in the House on the 17th of February.

MR. SPEAKER: No. You have already been informed.

(Interruptions)

SHRI RAVINDRA VARMA: You have not informed me.

MR. SPEAKER: No, it is not matter to be raised here.

(Interruptions)

MR. SPEAKER: I have already informed you about it.

SHRI RAVINDRA VARMA: You have not informed me. I do not know for what reasons you are withholding your consent.

MR. SPEAKER: You can come and see me. Not here.

(Interruptions)

SHRI RAVINDRA VARMA: I do not know how you have disposed

(Interruptions)

श्री जगपाल सिंह : अध्यक्ष महोदय, मुझे भी टाइम दीजिए । मैंने प्रिविलेज मॉशन दिया है ।

(व्यवधान)

MR. SPEAKER: I will call you. I will look into it.

श्री जगपाल सिंह : एक मिनट मुझे दीजिए । मेरी बात सुनिये ।

अध्यक्ष महोदय : जगपाल जी, मैं आप की बात सुनूंगा लेकिन इस तरह से डिक्लेट मत कीजिए । . . . (व्यवधान)

SHRI RAVINDRA VARMA: If you are withholding consent, I have not been informed .

MR. SPEAKER: I cannot debate it here.

SHRI RAVINDRA VARMA: But I must be informed, and the reasons must be known. Under rule 224, there are certain conditions that have been laid down for withholding your consent. Therefore, I would like to point out that under rule 224 the conditions that have been laid down for your guidance, do not prevent the raising of this issue by me.

MR. SPEAKER: No you can come to my Chamber and discuss it with me. Not, here, please.

(Interruptions)